

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**CA No.72/2018/C-IV (IB)-631/ND/2018
Under Section: 9 of IBC Code, 2016.**

In the matter of:

Kohinoor Enterprises

.....Applicant

Vs.

Container Corporation of India Ltd.

.....Respondent

Order delivered on 17.09.2018


CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant : Mr. Kewal Krishan Saini, Adv.
For the Respondent : Ms. Ranny & S.M. ZulfiQar Alam
For Regional Director :
For Income Tax Officer :

ORDER

This CA No. 72/2018 is filed by the corporate debtor seeking impleadment of a Commissioner of customs as a party stating that amount due as per the claim of the Operational Creditor, is due from the Custom Department to the corporate debtor and hence it is necessary to in plead, the customs department as a party. The

 learned counsel for the applicant states no reply is required to be

filed. The main application under Section 9 is coming for final hearing on 26.09.2018. Let this application be posted on the same day. In the meanwhile, the learned counsel for the corporate debtor states that the corporate debtor is desirous to arrive at settlement and shall inform the Court on or before the next date of hearing. For further consideration on 26.09.2018.

— SID —

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh